

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 88251 of 2019

(Arising out of Order-in-Appeal No. PVNS/78/APPEALS THANE/TH/2019-20 dated 28.06.2019 passed by the Commissioner of GST & Central Excise (Appeals), Thane)

M/s Skytouch Developers

Monalisa CHS, Shop No. 11,
Hari Niwas Circle, Thane – 400602.

.... Appellant

Versus

**Commissioner of CGST & Central
Excise Thane**

Navprabhat Chambers, Ranade Road,
Dadar West, Mumbai – 400028.

.... Respondent

Appearance:

None for the Appellant

Shri Prabhakar Sharma, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85171 / 2023

Date of Hearing: 10.02.2023

Date of Decision: 10.02.2023

Per: Anil G. Shakkarwar

The appellant is absent for the third time today.
Therefore, the appeal is dismissed for non-prosecution in
terms of Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order pronounced and dictated in open court)

**(Anil G. Shakkarwar)
Member (Technical)**